

option could be taken into account for fixation of pay in the revised scale. Government have, however, improved upon this recommendation by providing that in such cases not only the basic pay of such an employee on the date of option but also the Dearness Pay, Dearness Allowance and Interim Reliefs relatable to that basic pay at the rates in force prior to 1-1-1973 should be taken into account for fixing his pay in the revised scale.

(d) This matter will be examined further after receipt of the report of a committee set up by the National Council of the Joint Consultative Machinery to consider certain types of anomalies.

**Consultations with Ministry of Industrial Development for preparing guidelines for drug industry**

2718. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether his Ministry was consulted by the Ministry of Industrial Development while preparing guidelines about drugs and pharmaceuticals, included in the publication, 'Guide-lines for Industries, 1973-74'; and

(b) whether detailed measures to ensure largest possible share of the Indian sector are not mentioned therein and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) "The Guidelines" contain information about the present status of the drug industry, future prospects including scope for additional capacity for certain items as noted therein. It has also been suggested in the guidelines that before formulating their proposals, entrepreneurs are advised to seek the guidance of the Ministry of Petroleum and Chemicals, DGTD, etc. "The Guidelines" have been formulated with a view to furnish essential information to the intending entrepreneurs. The

licensing or approvals of Government for schemes submitted by such entrepreneurs would be decided in accordance with the policy of Government in force from time to time.

**Expansion Proposals of M/s. Pfizers**

2719. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the main features of M/s. Pfizers expansion proposal for capital issue for which consent was given in 1960 ;

(b) whether second approval for capital issue was also given in 1968, if so, for what amount and for what further expansion this further capital issue was granted.

(c) whether orders given in 1970 for disinvestment (raising of Indian equity from 25 per cent to 40 per cent) have been implemented if not, the reasons thereof;

(d) whether it is a fact that M/s. Pfizers have flouted any decisions of the licensing Committee in regard to (i) export bond (ii) disinvestment and (iii) physical verification by DGTD for specific limited plant for Oxytetracycline; and

(e) if so, what action Government propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) : (a) to (e). M/s. Dumex (Private) Ltd. (changed to Pfizer Ltd.) were granted consent on 10-6-1960 to issue further equity capital of Rs. 25.10 lakhs to be subscribed by M/s. Pfizer Corporation, Panama.

The company having a paid-up equity capital of Rs. 75 lakhs held entirely by the parent company M/s. Pfizer Corporation Panama, was given consent on 27-10-1965 to issue capital of Rs. 191